

National Company Law Tribunal

Allahabad Bench

CP No.(IB) 171/ALD/2018

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.08.2018

NAME OF THE COMPANY: APL Apollo Tubes Ltd. Vs. G S Express Pvt. Ltd.

SECTION OF I & B CODE: 9 IBC

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>				
<u>2.</u>				

CP No.(IB) 171/ALD/2018

Sh. Anuj Kumar, Advocate representing the IRP is present in the Court. By our order dated 16.07.2018, direction was issued to the IRP for submitting the report regarding the action taken by him in connection with CIRP, for fixing the fees. IRP has submitted the report, wherein it is stated that he has received Rs.3.8 Lakhs from the Corporate Debtors after deducting TDS towards CIRP expenses, and part of professional charges with mutual discussion with Corporate Debtors against Rs.1.17 Lakhs incurred towards certain expenses. It is further stated by him that he is satisfied with the amount, which he has received. IRP is directed to remain present in the Court on the date fixed to state clearly the amount he has received and actual expenses incurred by him.

List the matter on 5th September, 2018 for clarifying the position, so that we may fix the fees.

Dated:20.08.2018

**SAROJ RAJWARE
MEMBER (TECHNICAL)**

**V.P. SINGH,
MEMBER (JUDICIAL)**

Typed by:
Kavya Prakash Srivastava
(Stenographer)